

SHRI VASANT SATHE: You are running down the Minister of State.

SHRI H. M. PATEL: I am not running down the Minister of State.

SHRI VASANT SATHE: You said that these were just his impressions. Let us have his impressions.

SHRI H. M. PATEL: Yes, Sir. I consider that it is on the basis of impressions that we have to proceed to see what further action is to be taken and come out with the result of a carefully conducted inquiry. This is the correct approach. I am not accustomed to deciding a matter on impressions as you are evidently wanting to condemn people on impressions. I do not wish to condemn people on impressions nor the Minister of State will do so. On the basis of impressions, we decide to conduct an inquiry to see that the facts are established and then proceed to take action. That I can assure the House will be done.

PUBLIC ACCOUNTS COMMITTEE
EIGHTY-EIGHT REPORT

SHRI P. V. NARASIMHA RAO (Hanamkonda): Sir, I beg to present the Eighty-eight Report of the Public Accounts Committee on action taken by Government on the recommendations contained in the Nineteenth Report on Purchase of Zinc States relating to the Department of Supply.

BUSINESS ADVISORY COMMITTEE
THIRTIETH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Sir, I beg to move:

"That this House do agree with the Thirtieth Report of the Business Advisory Committee presented to the House on the 23rd February, 1979."

MR. SPEAKER: Motion moved:

"That this House do agree with the Thirtieth Report of the Business

Advisory Committee presented to the House on the 23rd February, 1979."

Mr. Banatwalla

SHRI G. M. BANATWALLA (Pon-nani): Sir, I wish to make some very important suggestions.

It is very disappointing and distressing that several Reports of the Commissioner for Linguistic Minorities have not come up for consideration in this House. For example, the Thirteenth Report of the Commissioner for Linguistic Minorities for the year 1970-71 has not been discussed by this House; the Fourteenth Report of the Commissioner for the year 1971-72, the Fifteenth Report for the year 1972-73 and the Sixteenth Report for the year 1973-74, have also not been considered by this House. It is very distressing that important Reports which the Commissioner for Linguistic Minorities has submitted to the Government under the provisions of the Constitution—such old Reports as even for the year 1970-71—have not been considered by this House. It is a very disappointing state of affairs. Moreover, I find that the work contemplated for this Session, the entire Session, also does not contemplate consideration of these Reports. I, therefore, strongly appeal that these very old Reports should be taken up for consideration. Urgent time has been found for the consideration of the Special Courts Bill; so far so good, but then we pay only glib lip sympathies for the safeguards of the linguistic minorities. It is distressing that these Reports, even for the year 1970-71, have not been considered by the House. I hope, therefore, that my submission will be duly considered and time found for the consideration of these Reports.

A lot of agitation is going on for the restoration of the minority character of the Aligarh Muslim University. A Bill has been introduced, however unsatisfactory it may be; and I submit that the Aligarh Muslim University

Amendment Bill, 1978, which has already been introduced in this House, long back, should be taken up as early as possible in accordance with the wishes of the people and in order to see that this agitation does not take a serious turn in the country and we come down to serious business about it.

Thirdly, the question of giving a statutory status to the Minorities Commission has been coming up again and again. Our Prime Minister has assured time and again that statutory status will be given to the Minorities Commission as early as possible. It is, therefore, unfortunate that while Constitution 46th Amendment Bill has been introduced in this House, it has not yet been taken up for consideration.

The Minorities Commission is also asking for statutory status to be given to it as early as possible. That is also the demand of all the people here and I, therefore, hope that without wasting time, very soon this Constitution 46th Amendment Bill 1978 will also be taken up for consideration expeditiously.

SHRI EDUARDO FALEIRO (Morugao): Under Rule 290, the first proviso, I move an amendment to this motion: "that the report be referred back to the Committee with reference to Item (1), that is, the Special Courts Bill 1979."

The grounds are:

This Bill was introduced hardly about 4 days ago. May I say this? Moving the consideration motion so soon amounts to indecent haste. My submission is that there is a lot of business to be transacted by this House. Hon. Member, Shri Banatwalla has just pointed out that important reports of even 1970-71 have not yet been considered. He has mentioned several matters. There are many other matters also which remain for consideration. My submission to you is: let not an impression remain in the minds of the people of this country that this Parliament is an instrument of vindictiveness and functions only to victimise one individual who is the former Prime

Minister or her family members. That impression should not be there. During the last session, you very well know, not much business was transacted by the House as most of the time was taken by the Privilege matter against Shrimati Gandhi. Previous to that, most of the time was spent on the Commissions of Inquiry. This impression should not be there that this House is merely to be used by the hon. Gentlemen on the other side to victimise one person. He may say that it does not matter but it does matter that the person concerned is the former Prime Minister of this country. It is not in the interests of parliamentary institutions in this country that the Bill should be considered in such haste. Sir, I press my amendment.

SHRI RINCHING KHANDU
KHRIME (Arunachal West): Mr.
Speaker.....

MR. SPEAKER: You have not given notice. Rules require that you should give notice.

SHRI RINCHING KHANDU KHRI-
ME: I am making one submission.

SHRI M. SATYANARAYAN RAO
(Karimnagar): He rising on a point of
order.

SHRI RINCHING KHANDU KHRI-
ME: We have given notice of a short
duration discussion on the Assam-
Nagaland boundary incidents for the
2nd March. We have seen now that
you have admitted a cell attention
motion....

MR. SPEAKER: That is not a point
of order.

SHRI RINCHING KHANDU
KHRIME: I am coming to that.

MR. SPEAKER: No, no. Nothing of
that sort.

SHRI KANWAR LAL GUPTA
(Delhi Sadar): The argument that it is
arbitrary.....

MR. SPEAKER: No, please. Some people think that they have a right to rise on every matter.

SHRI P. M. SAYEED (Lakshadweep): Mr. Gupta, wait till you become a Minister.

SHRI RAVINDRA VARMA: My Hon. friend Shri Banatwalla raised very important issues. Undoubtedly they are very important questions but the hon. Member, being a parliamentarian who is very familiar with the Rules of Business and the way the business is arranged in the various sessions, knows fully well that in this session, there is a certain priority that is accorded to financial business which has to be transacted and completed before a certain dateline. Here, the motion refers only to the report of the meeting of the Business Advisory Committee that was held on Friday and it does not deal with all the business that will come up before the session.

The hon. Member knows very well that as far as the Bill on the Aligarh Muslim University is concerned, it has been included in the programme for this session, and time will be found during the session, but not in the next week or the week after, as during these weeks financial business gets priority.

He referred to the fact that the report on Linguistic Minorities has not been discussed for 8 years or 9 years or more. Sir, you will appreciate that I will not be in a position to answer for the last 8 years or 9 years. Certainly during this session this is a matter which may be brought up before the BAC to see how time can be found for a discussion.....

SHRI G. M. BANATWALLA: Would you assure us that it will come up during the session?

SHRI RAVINDRA VARMA: I assure you that I will take up this matter before the BAC.

On the last question that he raised about the statutory status of the Minorities Commission, as he himself said, the Prime Minister has made a declaration on this; whatever statement of policy is made by the Prime Minister is made on behalf of the Government of India, and it will be the attempt of the Government to pilot it through this House.

Then, Sir, my hon. friend, Shri Faleiro, raised the question of the Special Courts Bill and said that he was going to insist on his amendment.

Now, Sir, I have nothing to do about his insistence. But, he said that there seems to be an attempt to victimise one person. Undoubtedly, there is a good deal of evidence of obsession with one person. Whether the evidence of obsession is on this side or that side is a matter of dispute. Sir, I oppose his amendment.

MR. SPEAKER: I now put the amendment moved by Shri Faleiro to the vote of the House. The question is:

"That the report be referred back to the Committee with reference to item (1), that is the Special Courts Bill, 1979".

The motion was negatived.

MR. SPEAKER: I shall now put the motion to the vote.

The question is:

"That this House do agree with the Thirtieth Report of the Business Advisory Committee presented to the House on the 23rd February, 1979."
The motion was adopted.

MR. SPEAKER: Now, we come to the Legislative Business. Dr. Chunder.